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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 524/2024

ANI MEDIA PVT. LTD.Plaintiff
Through: Ms. Lahar Jain and Mr. Vinayak
Thakur, Advs.

versus

WIKIMEDIA FOUNDATION INC & ORS.Defendants
Through: Mr. Aayush Marwah & Mr.
Pranav Tomar, Advs. for D-1
(through VC).
Mr. Naman Kumar, Mr. Apar
Gupta, Ms. Indumugi C. & Ms.
Avanti Deshpande, Advs. for D-3
(through VC).

CORAM:
**JOINT REGISTRAR (JUDICIAL) SH. GAGANDEEP
JINDAL (DHJS)**

ORDER
28.03.2026

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Proceedings are being conducted through hybrid mode.
The matter has been taken up today as the date fixed i.e.
02.03.2026 was declared as a holiday vide Notification No.
64/G-4/Genl.-I/DHC dated 27.02.2026.

I.A.No.17286/2025 (by plaintiff u/S 4 of limitation Act
r/w Section 151 CPC for condonation of delay in filing
replication);

I.A.No. 44402/2024 (u/O XI Rule 1 r/w Section 151 CPC
for leave of this Hon'ble Court to deliver interrogatories
upon defendant no.1) &

I.A.No.49322/2024 (by defendant no.1 u/O VII Rule 11 A
& (D) r/w Section 151 CPC)

1. As per submissions, pleading are complete.
2. At joint request, re-notify the captioned IAs before the
Hon'ble Court on 27th April, 2026.

I.A.No.11318/2025 (by D-3 u/O VII Rule 11 IA) & a))r/w
Section 151 CPC)

3. Issue notice.



4. Ld. Counsel for plaintiff accepts notice of the captioned IA.
5. Reply be filed within four weeks. Rejoinder thereto, if any, be filed within two weeks thereafter.
6. Re-notify the present matter for completion of pleadings and further proceedings on the date already fixed i.e. **16th April, 2026**

**GAGANDEEP JINDAL (DHJS)
JOINT REGISTRAR (JUDICIAL)**

MARCH 28, 2026/PU

Click here to check corrigendum, if any